

India on certain terms and conditions in accordance with agreements reached between these operators and Air India. The other 8 operators are operating only casual flights on ad-hoc basis depending on demand.

(c) No, Sir.

(d) Private operators can co-exist without injuring the interest of national airlines.

Statement

List of private operators who have been issued with Non-Scheduled Permit valid upto 31-3-1983.

Sl. No.	Name of Operator
1.	Air Survey Company of India Pvt. Ltd., Calcutta.
2.	Air Works India, Bombay International Airport. Santacruz, Bombay.
3.	Bharat Commerce and Industries, (Bharatair), Calcutta.
4.	Bharat Agro Aviation Service Pvt. Ltd., New Delhi.
5.	East Air (P) Ltd., Rameshwarpatnam, Bhubaneswar.
6.	Pushpaka Aviation Pvt. Ltd., Bombay.
7.	Sanghi Aviation, 7E Jhandewalan, New Delhi.
8.	M/s. Kundremukh Iron Ore Co. Ltd., Panambu, Mangalore.
9.	The Punjab State Co-operative Supply and Marketing, Federation (Markfed) Chandigarh.
10.	M/s Huns Air Pvt. Ltd., New Delhi.

Rare Chance of Promotion to Civilians in Record Offices

4436. SHRI BABURAO PARANJPE : Will the Minister of DEFENCE be pleased to state :

(a) whether Government are aware that chances of promotions

to civilians in Record Offices are very rare in the present set-up and even after serving 20 years or more in a particular grade they are not getting promotion to the next grade ; and

(b) if so, what action has been taken by Government to improve their service career ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) According to available information only 4 per cent of the total strength of Lower Division Clerks have not got promotion after 20 years of service.

(b) It is proposed to open up more promotion avenues by bringing all Records Offices except those of the Army Medical Corps, Corps of Electrical & Mechanical Engineers and Military Farms within a combined roster.

C.S.D. Canteen Facilities to Civilian Employees

4437. SHRI BABURAO PARANJPE : Will the Minister of DEFENCE be pleased to state :

(a) is it a fact that CSD canteen facilities have been extended to civilian employees with excise duty, while their counter parts service personnel (combatants) enjoy this facility without paying excise duty; and

(b) so, the reasons why excise duty free CSD canteen facilities have not been provided to the civilian employees also ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a), Central Excise duty on all manufactured goods and State Excise duty on tobacco and tobacco products are payable by all the entitled categories of consumers including Defence Personnel. Liquor

sold through Canteen Stores Department to the troops and ex-Servicemen enjoys certain concessions in excise duty afforded by the various State Governments.

All civilian employees paid from Defence Services Estimates as well as those employed in the Ministries of Defence and finance (Defence) including those working in their attached offices are allowed, on production of identity card, to purchase Canteen items except liquor, imported goods and restricted items like ammunition.

(b) Various State Governments have afforded concessions in excise duty on liquor as a welfare measure to the troops and ex-servicemen. As such, facilities of drawing liquor cannot be extended to categories of consumers other than Defence Personnel and ex-servicemen (wherever such concessions are available to ex-servicemen),

Representation from Civilian Employees in Army Record Offices for increasing authorisation

4438. SHRI BABURAO PARANJPE : Will the Minister of DEFENCE be pleased to state :

(a) whether Government have received any representations from civilian employees working in Army Record Offices for increasing their authorisation from the existing 20 per cent to 50 per cent as in the case of civilians employed in Training Centres/Regiments ;

(b) whether there is any proposal under consideration of Government for revision of 20 per cent to 50 per cent authorisation of civilian personnel serving in Signals Records ; and

(c) what action has been taken by Government to increase authorisation of civilian personnel in Signals Records after lapse of 30 years ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) Yes, Sir. However, it is not correct that the authorisation of civilians employed in Training Centres/Regiments is 50%.

(b) No, Sir.

(c) In the matter of composition of establishment, all Record Offices function on the same pattern and Signal Records is, therefore, not an exception.

Allegations against Lakshmi Commercial Bank Limited

4439. SHRI BHEEKHABHAI : Will the Minister of FINANCE be pleased to refer to the reply given to Starred Question No. 173 on 3rd March, 1978 regarding Lakshmi Commercial Bank Ltd. and state :

(a) the number of allegations contained in the memorandum against the Lakshmi Commercial Bank Ltd ;

(b) the action taken by the Reserve Bank of India after investigation ;

(c) the number of allegations contained in that memorandum proved against the management of the Lakshmi Commercial Bank ;

(d) the action taken against the delinquent officers ;

(e) whether a statement showing the allegations proved or unproved against the Bank will be laid on the Table of the House ; and